

ITEM NO.18

COURT NO.5

SECTION IIA

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Crl.) No.1879/2015

(Arising out of impugned final judgment and order dated 01/12/2014  
in WP No. 3956/2014 passed by the High Court of Bombay)

SANJAY DALMIA

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA AND ANOTHER

Respondent(s)

Date : 07/05/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.  
Mr. Raj Bahadur Srot, Adv.  
Mr. N.R. Chaudhry, Adv.  
Mr. Nipun Malhotra, Adv.  
Mr. Adit, Adv.  
Mr. Mohit D. Ram, AOR

For Respondent(s)

Mr. Amit Desai, Sr. Adv.  
Mr. Arun R. Pedneker, Adv.  
Mr. Amol B. Karande, Adv.  
Mr. Aniruddha P. Mayee, Adv.  
  
Mr. R. Basant, Sr. Adv.  
Mr. Venkita Subramaniam, Adv.  
Mr. Kedar Nath Tripathy, AOR

UPON hearing the counsel the Court made the following

Signature Not Verified

O R D E R

Digitally signed by

Chetan Kumar

Date: 2015.05.09

12:43:30 IST

Reason: Criminal miscellaneous petition for impleadment is  
allowed.

SLP(Crl.) 1879/15

This matter was being heard and in course of hearing  
Mr. Amit Desai, learned senior counsel appearing for the  
State of Maharashtra, has got instructions that the  
application preferred under Section 439 of the Code of  
Criminal Procedure before the learned Sessions Judge, Mumbai,  
has been allowed and the petitioner has been admitted to  
bail.

In view of the aforesaid, the issue raised herein  
has become academic and hence, we refrain from answering the  
same. Needless to say, the question of law raised in this

case is kept open.

The special leave petition stands disposed of accordingly.

(Chetan Kumar)  
Court Master

(H.S. Parasher)  
Court Master